

question of setting up the Administrative Tribunals is under consideration of the Government.

#### Review of Sixth Plan

6202. SHRI MADHAVRAO SCINDIA: Will the Minister of PLANNING be pleased to state:

(a) whether the Sixth Five Year Plan 1978—83 has been reviewed in the context of the progress made so far in its implementation;

(b) if so, what was the annual rate of growth achieved under the Plan during 1978-79 and 1979-80, in respect of industrial and agricultural production and how it compares with the targets laid down in the plan;

(c) what was the actual rate of growth in respect of *per capita* income and GNP during these years and how far it fell short of the targets; and

(d) whether Government propose to lay down revised targets in respect of these and other aspects for the rest of the plan period; if so, the details in this regard?

THE MINISTER OF PLANNING (SHRI N. D. TIWARI): (a) The Government has decided to give up the 1978—83 draft Plan and to formulate a new Sixth Five Year Plan for the period 1980—85.

(b) to (d). Do not arise.

#### Activities of Invention Promotion Board

6203. SHRI A. NEELALOHITHA-DASAN: Will the PRIME MINISTER be pleased to state:

(a) what are the activities of Invention Promotion Board;

(b) whether a new invention has been brought to the notice of the Board; and

(c) the procedure being adopted by the Board to assess it?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI

C. P. N. SINGH): (a) The Invention Promotion Board was merged with the National Research Development Corporation (NRDC) of India, 1973. The activities of NRDC now include the giving of prize awards and financial assistance to inventors for development of novel/interesting/technically feasible/commercially viable ideas; providing guidance to inventors in their patenting problem; holding invention essay and talent contests and publishing of monthly journal "Awishkar" (in Hindi) and "Invention Intelligence" (in English).

(b) During the year 1979-80, 114 cases were received for prize awards and 87 cases were received for financial assistance. During the same year 17 prizes were awarded and financial assistance was provided in 4 cases.

(c) NRDC receives applications from inventors about their inventions and these are first examined by NRDC. Thereafter, they are referred to experts in the field for an assessment following which the matter is placed for consideration and decision before the Prize Award and Financial Assistance Committee. Prize Awards are announced on the occasion of the Republic Day and Independence Day.

#### Filling up of Higher Posts by IPS Officers rather than by BSF Officers

6204. PROF. NARAIN CHAND PARASHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a move to draft IPS Officers to the BSF for filling certain higher posts;

(b) if so, whether Government have assured that the IPS Officers have undergone the same type of vigorous training or orientation as the cadre officers of the BSF before taking their assignments in this Force; and

(c) if not, the reasons for which Government would like to have IPS Officers on deputation by disregarding the available talent in the BSF itself?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) IPS officers have manned certain higher posts in BSF since its inception and will continue to do so.

(b) The IPS officers also undergo hard training and are subjected to severe tests and competitions before they are selected. In addition, they, by their varied experience, are adept in the type of duties, officers in BSF are required to perform.

(c) By the nature of work of BSF and its charter of duties, a mixture of IPS officers, BSF officers and Army officers is considered essential to man senior positions in BSF.

#### Army Welfare Housing Organisation Delhi

6205. DR. VASANT KUMAR PANDIT: Will the Minister of DEFENCE be pleased to state:

(a) whether the Army Welfare Housing Organisation was launched during 1978-79;

(b) whether the Organisation had offered accommodation to retired and serving Officers in Multi-storeyed complex to be completed in 1981-82 on a plot at Moti Bagh in New Delhi;

(c) whether several retired and serving army officers had deposited Rs. 40,000 each for accommodation in the above project;

(d) if so, how many army officers had made a deposit and the total amount collected by the Army Welfare Housing Organisation; and

(e) whether it is a fact that the DDA has gone back on the scheme and the money deposited by the retired and serving officers has been blocked without any accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) to (e). Army Welfare Housing Organisation is a society registered under Societies

Registration Act, 1860. Ministry of Defence is, therefore, not concerned with its working.

#### Change in Review Committee in Delhi State Industrial Development Corporation

6206. SHRI T. S. NEGI: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 1112 on 18th June, 1980 regarding reversion in Delhi State Industrial Development Corporation and to state:

(a) whether the Board of Directors of Delhi State Industrial Development Corporation had constituted a Committee consisting of Chairman, Managing Director, Financial Controller and General Manager (Personnel) to review the cases of officials under EPI pattern reverted in 1978;

(b) whether the General Manager (Personnel) was later on substituted by Divisional Manager (Personnel) on the review committee without the approval of the Board of Directors;

(c) if so, whether the Divisional Manager (Personnel) has been delegated with the powers of General Manager (Personnel);

(d) if so, when and the number and date of relevant Office Order;

(e) the purpose of making the change and whether it was irregular; and

(f) if so, action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHANDRAJIT CHANANA): (a) Yes, Sir.

(b) In the absence of General Manager (Personnel), the Officer on Special Duty & Divisional Manager (Personnel) who was directly responsible to the M.D. & Chairman in Personnel matters, was associated with the said Committee, the recommendations of which were approved by the Board of Directors.